

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O. A. No. 535/92  
XXXXXX

199

DATE OF DECISION 28.5.92

B Sreekumar & another

Applicant (s)

M/s KP Dandapani

Advocate for the Applicant (s)

Union of India rep. by the  
Secretary, Ministry of  
Information & Broadcasting,  
New Delhi and others.

Mr NN Sugunapalan for R 1-3

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. NV Krishnan, Administrative Member  
and

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *by*
2. To be referred to the Reporter or not? *W*
3. Whether their Lordships wish to see the fair copy of the Judgement? *W*
4. To be circulated to all Benches of the Tribunal? *W*

JUDGEMENT

Sh AV Haridasan, J.M

The applicants are employed as Casual Floor Assistants in the Doordarshan Kendra at Trivandrum under Respondent-3. Their grievance is that in spite of the fact that there are vacancies in the regular cadre of Floor Assistant, the respondents have not taken any steps to regularise their services in these posts and are bent upon recruiting outsiders in preference to them.

2 It has been mentioned in this application that the Principal Bench of the Tribunal at Delhi in OA 894/90 had directed the Director General of Doordarshan Kendra to prepare a panel for regular absorption of Casual Artists and that the respondents are not extending the benefit of the above judgment to these applicants. Therefore, the applicants have filed this application

Received  
duly & per  
on 24/6/92  
by [Signature]

*[Signature]*

for a direction to Respondents 1- 3 to regularise the applicants as Floor Assistants and to extent to them the benefits of the judgment of the Principal Bench of the Central Administrative Tribunal at Delhi in OA No. 894/90 and also for a declaration that regularisation of Respondents 4 to 6 in the cadre of Floor Assistants in preference to the applicants is arbitrary, illegal and void.

3 ~~xx~~  
Before admitting the

~~application~~, we wanted to know the reaction of the respondents in respect of the grievances projected in this application. The learned Sr. CGSC took some time to get instructions from the respondents.

4 When the matter came up before us to-day

~~again~~ the learned Sr. CGSC produced ~~xxxxxxxxxxxx~~

letter No.73(1)/AI-DKT(OA-535/92 dated 21.4.1992

addressed to him by the Director, Doordarshan Kendra, Trivandrum which reads as follows:

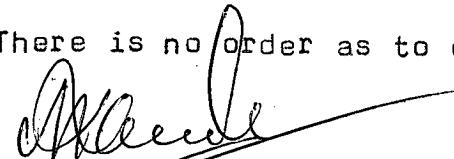
" Kindly refer to your letter cited above. A copy of the OA alongwith draft parawise comments are forwarded for your kind perusal.

" In this connection it may be mentioned that a draft scheme was submitted to the Principal Bench CAT New Delhi on 23.10.91. The CAT in their judgment dated 14.2.92 has asked the Director General, Doordarshan to modify certain points of the scheme which is under active consideration of the Government. CAT has directed that the scheme after modification is to be implemented within six months. The case of the applicants will also come under the purview of the above scheme and their case will be considered alongwith others for regularisation. You may kindly apprise the CAT of the above so that the OA could be disposed of at the initial stage itself."

5 When the contents of the above letter were brought to the notice of the counsel of the applicants, he submitted that if the respondents consider the applicants' case for regularisation ~~xxx~~ in accordance with their turn, they would have no grievance.

6 In the circumstance, we admit this application and dispose of the same with direction to the respondents to consider the case of regularisation of the applicants also in accordance with the scheme, as directed in the judgment of the Principal Bench, Central Administrative Tribunal, New Delhi in OA 894/90 and the connected cases, in accordance with their seniority as Casual Floor Assistants.

7 There is no order as to costs.

  
(AV Haridasan)  
Judicial Member

  
(NV Krishnan)  
Administrative Member

28-5-92